PLG2/13/2026-PLG-PLANNIG
GOVERNMENT OF MANIPUR
SECRETARIAT: PLANNING DEPARTMENT

Imphal, the 12th November, 2026

To

The Director,
Printing & Stationery,
Manipur

Subject: Publication of Notification on the e-Gazette portal.

Sir,

With reference to the subject cited above, I am directed to submit herewith the Notification for **Guidelines of the "Women Empowerment Manipur (We Manipur) Scheme",** in the prescribed format, comprising an MS Word file and signed PDF file, for publication in the Manipur Gazette (**Extraordinary**) through the e-Gazette portal.

2. It is also certified that the contents in both the PDF and MS Word files are identical.

Encl: As stated above.

Yours faithfully,

12.11.2026.

(Dr. R.K. Radhesana Devi)
Director (Planning)

Copy to:

1. Staff Officer to Chief Secretary (Planning), Government of Manipur
2. Special Secretary (Planning), Government of Manipur
3. Joint Secretary (Planning), Government of Manipur
4. File concerned.

GOVERNMENT OF MANIPUR
SECRETARIAT: PLANNING DEPARTMENT

NOTIFICATION

Imphal, the 10th November, 2026

Subject: Guidelines of the "Women Empowerment Manipur" (WE Manipur) Scheme

No. PLG2/13/2026-PLG-PLANNIG: The Government of Manipur is pleased to notify the Guidelines for implementation of the **"Women Empowerment Manipur" (WE Manipur) Scheme** for promotion of members of Self-Help Groups (SHGs) as women entrepreneurs under the Planning Department as follows.

1. TITLE OF THE SCHEME

The Scheme shall be called the "Women Empowerment Manipur" (WE Manipur) Scheme.

2. AIM OF THE SCHEME

The Scheme aims to:

- Increase the income of women of Manipur through entrepreneurship development.
- Develop up to 3.5 lakh women SHG members of the State into successful micro-entrepreneurs.
- Facilitate women SHG members to earn a minimum annual income of Rs. 1 lakh through individual enterprises by providing financial assistance.
- Facilitate bank linkages for interest-free loans.
- Integrate women SHG members into the **start-up** ecosystem to promote **entrepreneurial** spirit and **encourage** the setting up of **commercially** viable and bankable business **ventures** in any sector.

3. DATE OF IMPLEMENTATION

The Scheme shall be implemented with effect from the date of notification.

4. DEFINITIONS

For the purpose of these Guidelines, unless the context otherwise requires:

4.1 Self-Help Group (SHG)

"Self-Help Group" or "SHG" means a group of women satisfying all of the following conditions:

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- The group has between 10 - 20 women members.
- The group has opened and operates a common bank account in the name of the SHG.
- The group has held its first meeting and maintains records of its proceedings/resolution.
- The group has its own bye-laws.

A SHG shall be recognised for the purposes of this Scheme if it is:

- Registered with / promoted by the Manipur State Rural Livelihoods Mission (MSRLM), National Urban Livelihoods Mission (NULM)/ Deendayal Jan Aajeevika Yojana – Shehari (DJAY-S) or any Van Dhan Vikas Kendra (VDVK); or any other Government Scheme;

  [certificate in the format in **Annexure- I** to be submitted- which is certified by the Block Mission Manager/ Block In-charge of MSRLM blocks in respect of MSRLM SHGs, City Mission Manager/ District Mission Manager/ State Mission Manager in respect of NULM/ DJAY-S SHGs or by an official authorised by the Head of Department of the Implementing Department for VDVK, or any other Government Scheme]
- In the case of a newly formed SHG, or a SHG formed outside the purview of Government schemes, certified by the competent certifying authority defined under Clause 4.3. [certificate in the format in **Annexure- I**]

4.2 Family

Women from the same family shall be eligible for benefits, provided they are enrolled in separate SHGs under the Scheme.

For the purpose of this scheme, "Family" means the following:

- A wife and husband together with their unmarried children;
- An unmarried adult woman whose parents are deceased;
- A divorced or separated woman living independently or with her parents;
- A widow living independently or with her in-laws or parents

4.3 Certifying Authority for Recognition of SHGs

Certifying Authority means officers having jurisdiction over the area in which the SHG functions. For SHGs that are newly formed, or that were formed outside the purview of Government schemes, recognition shall be granted on certification by any one of the following officers: (provided the SHGs submit all the requisite documents mentioned under clause 4.1)

- Sub-Divisional Officer (SDO);
- Block Development Officer (BDO);
- Range Forest Officer (RFO);
- Chief Executive Officer of Autonomous District Council (CEO, ADC);
- Panchayat Secretary;
- Municipal Commissioner/ Senior Chief Executive Officer/ Chief Executive Officer/ Executive Officer of the concerned Urban Local Body.

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5. ELIGIBILITY CRITERIA

A woman shall be eligible to apply for benefits under the Scheme if she satisfies all of the following conditions:

- She is a member of a recognised SHG (as defined in Clause 4.1)
- She is aged 18 years or above on the date of application.
- For availing loans under the Scheme in Year 2 and Year 3, she must not be above 65 years of age as on date of loan application.
- Women from the same family are eligible if they are enrolled in different SHGs.
- The total annual income of her Family is less than Rs. 3,00,000 (Rupees three lakh).
- She holds a valid and operational Savings Bank Account which is Aadhaar-seeded.

6. TARGET GROUP

The Scheme is targeted at women members of recognised Self-Help Groups across all districts and blocks of Manipur, subject to the eligibility criteria at Clause 5. The overall target for coverage under the Scheme is 3.5 lakh women beneficiaries.

7. TIMELINE FOR IMPLEMENTATION AND RELEASE OF FUNDS

The Scheme shall be implemented on a year-wise basis, over a period of three years from the Financial Year 2026–27, as follows:

7.1 Year 1: FY 2026-27 — Entrepreneurship Fund (Seed Capital)

Each eligible beneficiary shall be provided a **grant-in-aid of Rs. 10,000 (Rupees Ten Thousand only)** as an Entrepreneurship Fund, to be used for setting up a new micro-enterprise or expanding an existing income-generating activity.

7.2 Year 2: FY 2027-28 — Interest-Free Loan with Capital Subsidy

- Each beneficiary who has successfully utilised the Year-1 Entrepreneurship Fund may avail an **interest-free loan of up to Rs. 20,000** from a scheduled/co-operative bank, individually.
- The interest component on such loan shall be borne by the State Government.
- On prompt repayment of 50% of the principal amount of the loan, a **Capital Subsidy of 25% of the loan amount** shall be credited to the beneficiary's bank account.
- The loan shall be covered under the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) and the Manipur Credit Guarantee Scheme (MCGS).

7.3 Year 3: FY 2028-29 — Additional Interest-Free Loan

Each beneficiary who has successfully completed Year 2 may avail a further **interest-free loan of up to Rs. 20,000** for scaling up her enterprise. The interest component shall be borne by the State Government and the loan shall be covered under CGTMSE and MCGS.

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8. INSTITUTIONAL MECHANISM FOR SELECTION OF BENEFICIARIES

8.1 State-Level Committee (SLC)

A State-Level Committee for 'WE Manipur' scheme shall be constituted to oversee all operational aspects of the Scheme, including planning, selection of beneficiaries, execution, monitoring and evaluation. The Committee shall be chaired by the Chief Secretary, Government of Manipur, and shall comprise relevant Administrative Secretaries (Planning/ Finance/ RD & PR/ MAHUD/ Forest/ TA & Hills) Government of Manipur. The Director (Planning), Manipur, shall be the Member Secretary.

Where the total number of eligible applicants exceeds the Scheme target of 3,50,000 women, the State-Level Committee shall select beneficiaries on the principle of equitable distribution, in proportion to the population of each district.

8.2 District-Level Committee (DLC)

A District-Level Committee shall be constituted in every district to verify applications of the members of the SHGs for the purposes of the Scheme. The District-Level Committee will also recommend beneficiaries to the State-Level Committee. The Committee shall consider applications on a 'first-come, first-serve' basis unless the beneficiary is found to be ineligible.

The composition of the Committee is as follows:

- Deputy Commissioner of the District - Chairperson;
- Sub-Divisional Officers (SDOs);
- Block Development Officers (BDOs);
- Divisional Forest Officers (DFOs);
- Chief Executive Officer of Autonomous District Council (CEO, ADC), where applicable;
- Panchayat Secretaries, where applicable; and
- Municipal Commissioner/ Senior Chief Executive Officer/ Chief Executive Officer/ Executive Officer of the concerned Urban Local Body.

8.3 WE Manipur Scheme Cell

A 'WE Manipur' Scheme Cell, headed by the Director (Planning), Manipur shall be constituted to assist the State-Level Committee in its functioning. The Cell shall be responsible for day-to-day execution and monitoring of the Scheme, including assisting in the selection of beneficiaries, monitoring progress and ensuring efficient utilisation of funds.

8.4 Review Mechanism

A 'WE Manipur' Scheme Monitoring and Review Committee shall be constituted under the Administrative Secretary (Planning), Government of Manipur comprising officials of relevant Departments and reputed domain experts. The Scheme shall be subject to an annual review. A comprehensive status report shall be commissioned to critically examine the impact

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of the Scheme, the ease of implementation and the outcomes achieved, and shall be placed before the State-Level Committee for consideration.

9. IMPLEMENTATION FRAMEWORK

- **Implementing Agency:** The Planning Department, Government of Manipur, shall be the nodal agency for implementation. The Director, Planning Department, Manipur shall be the Nodal Officer. The Department may issue notifications and clarifications as may be required from time to time.
- **Online Portal and Mobile Application:** The Planning Department shall develop and maintain a dedicated online portal, and a mobile application, for receiving and processing applications, verification, tracking of fund disbursal and beneficiary monitoring.
- **MIS:** All applications shall be captured in the WE Manipur MIS, with Aadhaar details (subject to the applicant's consent) and basic SHG identification documents.
- **Area of Implementation:** The Scheme shall be implemented in all districts and blocks of the State of Manipur.
- **IEC and Awareness:** The Planning Department shall develop IEC materials and conduct awareness campaigns for SHG members on the Scheme.
- **Capacity Building and Entrepreneurship Training:** After the selection, the beneficiaries will undergo a One-Day Structured Training Programme. The prescribed structured training is mandatory before release of the seed fund. The Planning Department will coordinate for conduct of a suitable structure training programme with Training Institutes/Academy/Centre, etc for the Master Trainer. Any 1 (one) core/key member of each SHG will be identified as a master trainer and the master trainer, in turn, shall provide necessary training to all the other beneficiaries of her SHG.
- **Administrative costs**: The annual administrative cost will be limited to 1.5% of the allocation for disbursal to beneficiaries.

10. MECHANISM FOR DISBURSAL OF BENEFITS

The funds shall be disbursed through Aadhaar based Direct Benefit Transfer.

11. MONITORING AND EVALUATION

The Planning Department, through the WE Manipur Scheme Cell, shall monitor the progress of the Scheme from time to time. The online portal and mobile application shall include a monitoring dashboard for real-time tracking of applications, disbursals and beneficiary outcomes. The annual review report prepared under Clause 8.4 shall form the basis for course corrections and improvements to the Scheme.

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12. INTERPRETATION

If any question arises regarding the interpretation of any provision of these Guidelines, or of any direction, instruction or clarification issued in connection with the Scheme, the decision of the State-Level Committee shall be final and binding.

13. SUPPLEMENTARY AND GENERAL PROVISIONS

For any matter not specifically provided for within these Guidelines, the State Government reserves the right to formulate supplementary provisions or to issue necessary instructions and clarifications to fulfil the overarching objectives of WE Manipur Scheme.

14. AUDIT PROVISION

All financial accounts and fund disbursements under WE Manipur Scheme shall be subject to regular annual audits by the Local Fund Audit, Manipur.

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(**Neilenthang Telien**)
Special Secretary (Planning)
Government of Manipur

Memo No. **PLG2/13/2026-PLG-PLANNIG** Imphal, the 10th November, 2026

Copy to:

1. Secretary to the Hon'ble Governor, Manipur
2. Secretary to the Hon'ble Chief Minister, Manipur
3. PPS to all Ministers, Manipur
4. Staff Officer to Chief Secretary, Government of Manipur
5. All Administrative Secretaries, Government of Manipur
6. All Deputy Commissioners, Manipur
7. Director, Planning, Manipur.
8. All Heads of Departments, Manipur
9. Director, Printing & Stationery, Manipur with a request to publish the Notification of the Scheme Guidelines in the Extraordinary Gazette of Manipur.
10. Guard file

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Annexure-I

GOVERNMENT OF MANIPUR
OFFICE OF THE_____
_____DISTRICT

TO WHOM IT MAY CONCERN

Application No./Sl. No: _____ *[File No. in which this certificate is processed]*

This is to certify that _____(Name of SHG) of_____(Village/Locality),_____ (Sub-Division),_____(District) in Manipur State, formed on _____(Date), comprising of the following _____ (No. of members) members and maintaining a common bank account with SHG ID_____ (if any), is a Self-Help Group as defined under **Clause 4.1 of the Women Empowerment Manipur Scheme Guidelines.**

Name & age of the members:

1. _____
2. _____
3. _____
4. _____
5. _____
6. _____
7. _____
8. _____
9. _____
10. _____
11. _____
12. _____
13. _____
14. _____
15. _____
16. _____
17. _____
18. _____
19. _____
20. _____

The group is not related to me.

Place:
Date:

Signature of Certifying Authority
(Name & Designation)
(Official Seal)

Documents enclosed [Mandatory]

a) Proceedings of the first meeting/Resolution
b) Bye-laws of the SHG
c) Bank Account of the SHG (Passbook)

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